

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

29. C.P. (IB)/805(MB)2021

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: State Bank of India
Vs
Sunil Kathuria

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Atishay Jain a/w Adv. Tanushree Soganii/b. Adv. Kunal Kanungo, Ld. Counsel for the Financial Creditor present through virtual mode. No representation on behalf of the Personal Guarantor.
2. Ld. Counsel for the Financial Creditor seek time to file an additional affidavit regarding of balance sheet of the Corporate Debtor as well as the proof of the service of the invocation notice. Two weeks' time is granted.
3. Post this matter on **03.09.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)